

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 18127- JK (LD) of 2025

DATED: - 01 - 12 - 2025

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)

Secretary to Government
Dated: 01.12.2025

No:-LAW-OIC/12/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer

Annexure to the Government Order No. 18127- JK (LD) of 2025 dated 01.12.2025

S. No	Case Title	OIC
1	WPC No. 2153/2024 titled Ghulam Hassan Rather Vs Union of India and Ors	Shri Manzoor Ayaz JKPS 125685 SDPO Qazigund
2	FIR No.49/2024,P/s Chararisharief U/s 13/20/38/39 UA(P) Act titled UT of J&K V/s Umar Ahad Nengroo.	Sh. Owais Ahmad Wani, SDPO Charar-e-Sharif
3	WP(C) titled UT of J&K and others Vs. Manzoor Ahmad Ganie.	Sh. Manoj Kumar, Dy.SP JKPS 125689
4	OA No. 623/2025 titled Zakir Hussain Lone and another Vs. Home department	Mr. Towseef Hussain Dar, Staff Officer (Assistant Director), Fire Emergency Services, J&K
5	FIR No. 232/2019 of P/S Udhampur U/S 8/15 NDPS Act titled Rajesh Kumar Vs UT of J&K through P/S Udhampur.	Sh. Praladh Singh, DySP Hqrs, Udhampur
6	FIR No. 31/2019 U/S 8/15 NDPS Act of PS Batote titled Nazir Ahmed V/s U.T of J&K.	Sh. Vikar Younis Bhat, Dy.SP Hqrs, Ramban
7	FIR No. 180/2013 of P/S Banihal U/S 363/376 RPC titled State through SHO P/S Banihal Vs Pervaiz Ahmed.	Sh. Manjeet Singh, Dy. SP, SDPO, Banihal
8	FIR No. 115/2022 of P/S Kishtwar U/S 8/21/22/29 NDPS Act titled Mohd Anzar Vs UT of J&K through SHO P/S Kishtwar.	Sh. Ishan Gupta DySP Hqrs, Kishtwar
9	FIR No. 38/2022 u/s 376 IPC & 4 POCSO Act of Police Station Chadoora, titled UT of J&k V/S Ishfaq Nabi Sheikh.	Sh. Owais Ahmad Wani, SDPO Chararisharief
10	WP(C) No. 1428/2025 titled M/S Basant Gun House Vs. UT of J&K and another.	Mr. Monish Kumar Under Secretary, Home Department
11	OA No. 1173/2025 titled Ram Paul Singh Vs. UT of J&K and Ors.	Mr. Jaswant Singh, Dy.SP PHQ PID

Resogle

Im